

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(4)

O.A.NOS: 648/95, 685/95 and 686/95

FRIDAY this the 22nd day of December, 1995

HON'BLE SHRI P.P. SRIVASTAVA, MEMBER(A)

(1) G.Ramachandran & 2 Ors. .. Applicants in
O.A.648/95

(2) T.Kesavan .. Applicant in
O.A.685/95

(3) J.Harikrishnan .. Applicant in
O.A.686/95

(By advocate Shri S.P.Inamdar)

-versus-

Union of India & Ors. .. Respondents in
all the above
(By advocate Shri S.S.Karkera) OAs

O R D E R

¶Per P.P.Srivastava, Member(A)¶

The applicants in these three OAs are working in Bombay as Junior Accounts Officers. They are working in Maharashtra Telecom Circle as well as in MINL. Through this O.A. the applicants have come up before the Tribunal for quashing the orders dt. 22-12-94 and 12-1-95(Annexure A-1 and A-2 in O.A.648/95) However, during the course of argument counsel for the applicants did not press for this relief. Counsel for the applicants has prayed that ~~this~~ this Tribunal has already passed an interim order dt. 27-7-95 wherein this Tribunal has ordered that "in case any transfer is made hereafter, the respondents should consider the ~~for posting~~ applicants to the place of their choice". Counsel for the respondents Mr.S.S.Karkera mentioned that the request of the applicants for transfer to the place of their choice will be considered in terms of the guidelines

laid down by the administration and also by keeping in view the administrative exigencies.

2. Counsel for the applicants submits that there are some vacancies available in T.N.Circle and the applicants have applied for the same and their case may be considered according to the instructions and guidelines and a decision in this regard should be taken by the administration within a period of four months from the date of the order and the applicants should be conveyed of the decision.

3. After hearing both the parties I hereby direct that the respondents shall consider the claim of the applicants for transfer to their circle of choice in terms of the guidelines laid down by the department on the subject keeping in view the administrative exigencies. It is understood that the representation made by the applicants is pending with the respondents. The case of the applicants should be considered in terms of their representation which ^{are} ~~are~~ ^{PAK} already pending with the administration for the existing and future vacancies.

4. All the three OAs are disposed of with the above direction.

(P.P.SRIVASTAVA)
Member(A)

Reply dtd. 20.2.96
of Respondent recd.

on 18.4.96

pw